

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**Company Appeal (AT) No. 126 of 2020**

**IN THE MATTER OF:**

**Delite Properties Pvt. Ltd.**

**...Appellant**

**Versus**

**Sudhir Goenka**

**.... Respondent**

**Present: -**

**For Appellant: Mr. Surjadipta Seth, Advocate.**

**For Respondent: Ms. Samiksha Gupta, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**11.02.2021** On 20.01.2021 Learned Counsel for the Appellant was directed to file legible copy of the settlement arrived between the parties.

Today, when the case was called out Learned Counsel for the Appellant submitted that there is no settlement between the parties rather the referred to page No. 19 of his Rejoinder Affidavit filed on behalf of the Appellant which is issued under the signature of Mukund Kulkarni, General Manager, ARCIL, dated 20<sup>th</sup> February, 2018 address to Mr. Alok Goenka, Borrower and Guarantor of Delite Properties Pvt. Ltd. which refers about approval of proposal for part settlement of dues of Group Accounts of Delite Properties Pvt. Ltd.

Learned counsel for the Appellant also referred to Annexure – B at page 21 of the Rejoinder which is Assignment Deed pertaining to release of Charge on Asset. So he is directed to produce the **Assignment Deed** on the next date.

*Cont.....*

List the Appeal 'For Admission (After Notice)' on **9<sup>th</sup> March, 2021**.

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

R. N./ nn /